

Fertilizer Spraying by Planes

6624. Shri Kameshwar Singh: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Government are going to take up fertilizer spraying by planes on a large scale;

(b) if so, the total area to be covered by such fertilizer spray; and

(c) whether a separate unit is proposed to be opened for Bihar and the date by which it is going to function?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Annasahib Shinde): (a) and (b) Experimental aerial foliar spraying of Jute with Urea fertilizer dissolved in water has been taken up over 500 acres in Assam and 10,000 acres in Orissa, Uttar Pradesh and Bihar

(c) Does not arise as Bihar is already included in the experimental spraying programme

Study tours by Foreign Visitors

6625. Shri G. Mishra: Will the Minister of Food and Agriculture be pleased to state

(a) the total number of study tours undertaken by foreign visitors in the country during the years 1960-61 to 1966-67 and the names of the countries to which they belonged;

(b) whether these tours were financed by the Central Government; and

(c) if so, the total expenditure involved including the foreign exchange constituent?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Annasahib Shinde): (a) 398. The names of the countries to which they belong is as per attached statement

land on the Table of the House. [Placed in Library. See No. LT-1192/67].

(b) In 62 cases, these tours were financed by Government of India on request from sponsoring Government.

(c) A total of Rs 1,91,135 was spent on this account. This had no foreign exchange constituent.

बावल जिलों के लिये नये लाइसेंस

6626. श्री नौटा लाल :

श्री श्रीकार जाल बेरका :

क्या बावल तथा कृषि मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सब है कि बावल जिलों के लिये नये लाइसेंस देने का अधिकार केन्द्रीय सरकार द्वारा राज्य सरकारों से वापिस ले लिया गया है, और

(ख) यदि हा, तो जब से और इसके क्या कारण है ?

जाब, कृषि, सामुदायिक विकास तथा सरकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) जी नहीं।

(ख) प्रश्न ही नहीं उठता।

Loans for Tubewells in Haryana

6627. Shri D. D. Jens:
Shri K. F. Singh Deo:

Will he Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the Government of Haryana have asked for loan for sinking tubewells in the State during 1967-68;

(b) if so, the nature of the loan asked for by the Haryana Government; and

(c) whether Government have agreed to grant the loan?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) to (c). No request for sanction of loan for sinking tubewells in the Haryana State during 1967-68 has so far been received from the State Government in the Ministry of Food, Agriculture, Community Development and Cooperation. However, according to the revised procedure for the release of Central financial assistance to the States introduced from 1958-59, the sanction for the release of Central assistance in the form of loan and grant is issued under the Heads of Development such as 'Agricultural Production', 'Minor Irrigation' and 'Land Development' etc. The issue of scheme-wise sanction had been dispensed with. Besides, Central assistance is released to the State Governments including Haryana for Plan Schemes towards the close of the financial year on the basis of the expenditure figures received from them. As such necessary central assistance by way of loan and grant for the Minor Irrigation Schemes will be sanctioned to the Haryana Govt. towards the close of 1967-68. In the meantime, Ways and Means Advances are sanctioned by the Govt. of India to the State Governments to meet expenditure on Plan Schemes.

Samastipur Sugar Factory

6628. Shri S. M. Banerjee:
Shri Madhu Limaye:

Will the Minister of Food and Agriculture be pleased to state:

(a) the reasons for handing over to the employers the Samastipur Central Sugar Factory, Bihar which was taken over by Government;

(b) whether the Labour Union of the factory has objected to this handing over; and

(c) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Food, Agriculture, Community

Development and Cooperation (Shri Annasahib Shinde): (a) to (c). The workers of M/s Samastipur Central Sugar Co. Limited, Samastipur, Bihar, had represented to the Government of India for continuance of Government control over the factory taken under D.I.R. However in pursuance of the Government policy to restrict the use of the Defence of India Rules to defence or matters concerning the security of State only, the control from the mill was withdrawn with effect from the 14th July 1967. If any interests are affected later on in a manner requiring action, Government will be able to use powers available to it under the permanent laws.

Abolition of Octroi

6629. Shri S. A. Agadt: Will the Minister of Transport and Shipping be pleased to state:

(a) whether it is a fact that the Central Board for Road Transport has recommended the abolition of Octroi in the country;

(b) the States which have abolished the collection of Octroi besides Andhra Pradesh;

(c) whether the Mysore Government have been advised to abolish Octroi; and

(d) if so, the reaction of Mysore Government thereto?

The Deputy Minister in the Ministry of Transport and Shipping (Shri Bhakt Darshan): (a) There is no such thing as the Central Board for Road Transport. However, the Road Transport Taxation Enquiry Committee, in its second interim report on Octroi and other check posts, has recommended the abolition of octroi in the the States, in which it is now levied.

(b) None so far.

(c) No, Sir.

(d) Does not arise.